

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No. 206 – IA/(Dis.)/9(AHM)2024
In
CP(IB) 263 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Fakirsons Papchem Pvt Ltd
V/s
Hitkari Packaging Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 23/07/2024

Coram:

Mr. Praveen Gupta, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Harmish Shah, Advocate
For the Respondent :

ORDER
(Hybrid Mode)

Learned Counsel for the applicant states that in terms of last order dated 21.06.2024 seeking status of liquidation account of the Corporate Debtor is yet to be complied though they have written about the same to the Bank, the reply is awaited.

Learned Counsel for the applicant request for adjournment.

Re-list for hearing on 02.09.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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PRAVEEN GUPTA
MEMBER (JUDICIAL)